

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1564**  
ANSWERED ON 10.2.2021

**PMKKKY IN CHHATTISGARH**

†1564. SHRI SUNIL KUMAR SONI:

Will the Minister of MINES be pleased to state:

- (a) the amount received as cess during Financial Years 2018-19 and 2019-20 from Chattisgarh State by various commercial and production units under Pradhan Mantri Khanij Kshetra Kalyan Yojna(PMKKKY);
- (b) the details of the members being nominated in the society at local level for PMKKKY; and
- (c) the amount released to Chhattisgarh State during Financial Years 2018-19 and 2019-20 under PMKKKY?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a): There is no provision for collection of cess under Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY). However, there is provision to collect contribution from the holders of a mining lease or a composite license (prospecting license-cum-mining lease) as per the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015.

(b): Information is given in annexure.

(c): The Contribution to the DMF is made to the concerned DMF by the mining lease holder. During financial year 2018-19 Rs. 1233.89 Cr. & 2019-20 Rs 1374.31 Cr. were collected under PMKKKY/DMF in Chhattisgarh.

\*\*\*\*\*

**Annexure referred to in reply to part (b) of Unstarred Question No – 1564.**

(Number of pages- 1)

<b>S.No.</b>	<b>Name of the Post/Details of the Trustee</b>	<b>Designation in the Trust</b>
(1)	(2)	(3)
1.	Minister-in-Charge" of the concerned District	Ex officio Chairperson
IA.	Collector of the concerned District	Ex officio Member-Secretary
1B.	All Member of Legislative Assembly of the concerned District	Ex officio Member
2.	Chairman of Jila Panchayat	Members
3.	Three Public Representatives (Nominated by the Settlor)	Members
4.	Up to three Representatives from among the Mineral Concession Holders in the District (Nominated by the Collector)	Members
4a	Any two Sarpanchs of Gram Panchayats of directly affected areas (Nominated by the Collector)	Members
5	10 members from Gram Sabha of affected area (nominated by the Collector) Only two members, including one woman, will be nominated from each Gram Sabha. In addition to the members of Gram Sabha of the mining areas, preference will be given to members in nomination from adjacent Gram Sabha. In case of affected area being the urban area, two members of the urban local body shall be nominated. In case of scheduled area, at least 50 percent of the total nominated member from Gram Sabha for each trust, shall be nominated from Scheduled Tribes."	Member
	Apart from above different district level officer and chief executive officer of block are also member of governing council.	Member